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CALCUTTA BENCH
KOLKATA

OA. 350/1202/2015

Date of order: 17.07.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Chiranjit Bar
vs.
RRC (S. E. Railway)

For the Applicant : None

For the Respondents : Ms. G. Roy, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM

None appeared on behalf of the applicant despite repeated calls.

Therefore, we invoked Rule 15(1) of CAT (Procedure) Rules, 1987.

2. Since the grievance of the applicant has been redressed by the
authorities as no one appeared to controvert the same, OA is disposed of
as infructuous.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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